

**THE SUPREME COURT AND HIGH COURT JUDGES  
(CONDITIONS OF SERVICE) AMENDMENT ACT, 1996**

No. 20 of 1996

[31st July, 1996.]

**An Act further to amend the Supreme Court Judges (Conditions of Service) Act, 1958 and the High Court Judges (Conditions of Service) Act, 1954.**

BE it enacted by Parliament in the Forty-seventh Year of the Republic of India as follows:—

**CHAPTER I**

**PRELIMINARY**

1. (1) This Act may be called the Supreme Court and High Court Judges (Conditions of Service) Amendment Act, 1996.

Short title and commencement.

(2) It shall be deemed to have come into force on the 11th day of January, 1996.

**CHAPTER II**

**AMENDMENT OF THE SUPREME COURT JUDGES (CONDITIONS OF SERVICE) ACT, 1958**

41 of 1958.

2. In section 23A of the Supreme Court Judges (Conditions of Service) Act, 1958 (hereinafter referred to as the Supreme Court Judges Act), for the words "one hundred and fifty litres of petrol every month or the actual consumption of petrol", the words "two hundred litres of fuel every month or the actual consumption of fuel" shall be substituted.

Amendment of section 23A.

3. In section 23B of the Supreme Court Judges Act, for the words "one thousand two hundred and fifty" and "seven hundred and fifty", the words "four thousand" and "three thousand" shall respectively be substituted.

Amendment of section 23B.

**CHAPTER III**

**AMENDMENT OF THE HIGH COURT JUDGES (CONDITIONS OF SERVICE) ACT, 1954**

28 of 1954.

4. In section 22B of the High Court Judges (Conditions of Service) Act, 1954 (hereinafter referred to as the High Court Judges Act), for the words "one hundred and fifty litres of petrol every month or the actual consumption of petrol", the words "two hundred litres of fuel every month or the actual consumption of fuel" shall be substituted.

Amendment of section 22B.

Amendment of  
section 22C.

5. In section 22C of the High Court Judges Act, for the words "five hundred" and "three hundred", the words "three thousand" and "two thousand" shall respectively be substituted.

Repeal and saving.

6. (1) The Supreme Court and High Court Judges (Conditions of Service) Amendment Third Ordinance, 1996, is hereby repealed.

Ord. 29 of 1996.

(2) Notwithstanding such repeal, anything done or any action taken under the Supreme Court Judges Act and the High Court Judges Act, as amended by the Ordinance so repealed shall be deemed to have been done or taken under the corresponding provisions of the respective Act aforesaid as amended by this Act.